

**Annexure 1**  
**Joister Infoserve Private limited**  
**Date of Commencement of CIRP 21.05.2024**  
**List of Creditors as on 10.07.2024**  
**List of secured financial creditors (other than financial creditors belonging to any class of creditors)**

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of claim under verification	Remarks, if any		
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest*	Amount covered by guarantee	Whether related party	% of voting share in COC			Amount of contingent claim	Amount of any mutual dues, that may be set off
1	HDFC Bank Ltd.	27.06.2024	₹ 96,730,062	₹ 77,450,426	Financial Creditor	₹ 77,450,426	₹ 77,450,426	No	100.00%	-	₹ 0	₹ 19,279,636	
<b>1</b>	<b>Total</b>		<b>₹ 96,730,062</b>	<b>₹ 77,450,426</b>		<b>₹ 77,450,426</b>	<b>₹ 77,450,426</b>		<b>100.00%</b>	<b>₹ 0.00</b>	<b>₹ 0</b>	<b>₹ 19,279,636</b>	Refer Note 5 & 6

**Notes :**

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. All claims have been provisionally admitted on the basis of submitted proof by claimants and claims shall be further verified on the basis of availability of records / books of the corporate Debtor. The CoC may undergo change subject to the verification and collation of claims which is continuing.

3. Status of column with respect to "amount of claim under verification" may change after books of corporate debtor are made available / receipt of required proofs from claimant/ other sources; as soon as may be practicable and when IRP / RP comes across additional information warranting such revision. The CoC may undergo change subject to the verification and collation of claims which is continuing.

4. As per Regulation 14 of IBC (CIRP) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

5. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

6. The amount under verification is on account of pendency of documents / explanations with respect to interest & penal interest charged from the claimant and amount admitted is based on the amount outstanding as on the date of declaration of NPA.

7. Details of Security Interest

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|---|----------------------------|---------------------|--|
| 1 | <b>Primary Security</b>    | For CC & Term loans | First charge on:<br>1. All the stock in trade including raw materials, finished goods, goods in p processing and any other goods, movable assets<br>2. All book debts, amounts receivable, monies receivable, Claims & bills<br>Hypothecation of Jaguar XE MH02EV1555 & BMW 320D (LCI) MH02EU9090  |
| 2 | <b>Collateral Security</b> | For auto loan       | Gala no 136, Shiv Shakti Industrial estate, Andheri, Mumbai owned by Director Nikunj Kampani<br>Bungalow no 2A, Sureshwari Villas Complex, Borivali West owned by directors Mr. Nikunj Kampani & Mrs. Manisha Kampani<br>Flat No 702, Timber Green Park, Dahisar, East, Mumbai owned by Director Nikunj Kampani<br>Mr. Nikunj Kampani & Mrs. Manisha Kampani (members of Suspended Board of Directors) |
| 3 | <b>Personal Guarantee</b>  |                     |  |



**Garima Diggiwal**  
**Resolution Professional**  
**Joister Infoserve Private Limited**  
**Regn. No. AAI/13158/02/200623/104322**  
**AFA No: AAI/13158/02/200623/104322 valid upto 30.06.2025**